

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 34**

**IA 19/2024 (NEW IA) IN C.P. (IB)/300(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.01.2024**

NAME OF THE PARTIES:    **MICRO CAPITALS PRIVATE LIMITED VS**  
**AARYA EQUITY (INDIA) PRIVATE**  
**LIMITED**

Section 7 and 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 19/2024**

- 1) None present for the Applicant, when the matter is called out.
- 2) However, after perusing the Interlocutory Application, it has been observed that the limited prayer in the present Interlocutory Application is for placing on record Report showing constitution of the Committee of Creditors.
- 3) The Report filed by the Applicant herein is taken on record. No order is called for.
- 4) The Interlocutory Application bearing IA No. 19 of 2024, is disposed of as Allowed.
- 5) There would however be no order as to costs. Ordered Accordingly.

6) The Registry shall list the main Company Petition on Board as and when Interlocutory Applications, if any, filed by the Parties are listed.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare